| Year | Production | Consumption (in tonnes) | imports (By STC) |
|------------------|------------|-----------------------------|---------------------|
| 1984-85 | 186450 | 217510 | 32408 |
| 1 98 5-86 | 200465 | 237440 | 38538 |
| 1986-87 | 219520 | 257305 | 40228 |
| 1 96 7-88 | 235197 | 287480 | 41984 (P) |
| 1 988 -89 | 259172 | 313830 | 51367 (P) |

(P) = Provisional.

(c) Prices of natural rubber in the International market and domestic market during the last five years have been as under:

| Year | International Market Domestic market (Price in Rs. per quintal for RSS—III in the International market and RMA—4 in the domestic market) | | |
|------------------|--|------|--|
| 1984-85 | 961 | 1655 | |
| 1 98 5-86 | 902 | 1732 | |
| 1986-87 | 1035 | 1660 | |
| 1 98 7-88 | 1297 | 1791 | |
| 1988-89 | 1654 | 1815 | |
| 1 98 9-90 | 1454 | 2136 | |
| (Average for | April—Nov.) | | |

(d) The policy of the Government is to import only as much quantities of rubber as would be necessary to briege the gap between demand and supply.

Doordarshan Kendras

324. SHRI ANIL SHASTRI: Will the Minister of INFORMATION AND BROAD-CASTING AND PARLIAMENTARY AFFAIRS be pleased to state:

- (a) the number of towns in the country with cultural heritage like Varanasi having Doordarshan Kendras; and
- (b) the steps being contemplated to increase the number of Doordarshan Kendras in such towns and particularly in Varanasi?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF

PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Whereas TV transmission facilities already exist at a number of cultural centres, including Varanasi, the VII plan of Doordarshan includes a schemes for establishment of TV Studio facilities at six cultural centres. This scheme. however, does not provide for establishment of a TV Studio Centre at Varanasi, Expansion of such facilities to other cultural centres depends on availability of resources under future plans for TV expansion.

Indians having accounts in Foreign Banks

325. SHRI NATHU SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware that many Indians have illegal accounts in foreign banks:
 - (b) if so, the details thereof; and
- (c) the action taken or contemplated against such accounts holders?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). Enforcement Directorate initiates action under FERA against resident Indians who maintain accounts in foreign banks without the permission of the R.B.I. Such action is taken on receipt of information regarding specific individuals and companies. Details of cases which have been finalised during the last two years are being collected and will be laid on the Table of the House.

NRI Investment towards Development of Electricity

326. SHRI SAMARENDRA KUNDU: Will the Minister of FINANCE be cleased to state:

(a) whether the Non-resident Indians

have offered substantial investment in the country for the development of power; and

(b) if so, the amount thereof and how the money is proposed to be utilised.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Periodically, various Non-Resident Indian organisations have raised the issues of permitting NRI investment in the power sector.

(b) No specific amounts have been indicated.

[Translation]

Licences for Poppy Cultivation in Uttar Pradesh

- SHRI RAM SAGAR: Will the Minister of FINANCE be pleased to state:
- (a) whether a large number of poppy cultivators of Uttar Pradesh have demand for renewal of their licences for 1989-90 for cultivation of poppy;
 - (b) if so, the details thereof; and
- (c) the time by which the poppy cultivators are likely to be given licences for starting poppy cultivation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). In accordance with the provisions of the Narcotic Drugs and Psychotropic Substances Rules, 1985, poppy cultivation may be licensed subject to the general conditions relating to grant of such licences notified by the Central Government every year. As per the conditions notified for grant of licences for the crop year 1989-90, all cultivators who had tendered not less than 34 Kgs, of opium per hectare during the crop year 1988-89 are eligible for great of licence. The cultivators of those villages which may have suffered crop